



\$~21 IN THE HIGH COURT OF DELHI AT NEW DELHI W.P.(C) 13142/2022 SH KANWAR PALPetitioner Through: Ms.Priya Agarwal, proxy counsel for Mr.Avijit Singh, Adv. versus UNION OF INDIA & ANR.Respondents Ms.Monika Arora, CGSC with Through: Ms.Prerna Dhull, Mr.Subhrodeep Saha and Mr.Prabhat Kumar, Advs. for UOI Mr.Shlok Chandra, SC and Mr.Sankalp Sharma, Adv. for R-2/ESIC

CORAM: HON'BLE MR. JUSTICE NAVIN CHAWLA HON'BLE MR. JUSTICE TEJAS KARIA **ORDER** 11.03.2025

CM APPL. 25416/2023

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For the reasons stated in the application, the delay of 77 days in 1. filing the counter affidavit is condoned. The counter affidavit is taken on record.

2. The application is disposed of.

W.P.(C) 13142/2022 & CM APPL. 39842/2022

- The learned counsel for the petitioner requests for an adjournment. 3.
- At request, re-list on 8th September, 2025. 4.

NAVIN CHAWLA, J

TEJAS KARIA, J

MARCH 11, 2025/sg/SJ

Click here to check corrigendum, if any

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